

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 72(ND)/2016
CA NO.

CORAM:

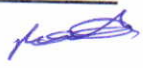

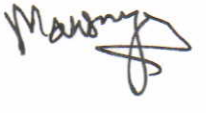
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE COMPANY: Satish Kumar Pawa & Ors.
Vs.
M/s. Divine Infracon Pvt. Ltd. & Ors.

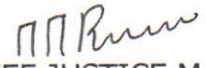
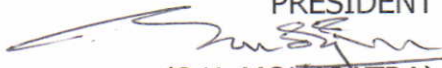
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vivek Gandhi	Sr Adv	Petitioner	
2.	Rakesh Kumar	Adv	"	
3.	Mr. V.K CHAUDHARY, Sr. Adv Ms. MANISHA CHAUDHARY, Adv Mr. MANSUMYER SINGH, Adv			Respondent Nos. 2, 3, 4 and 5 
4.				
5.				

Order

Learned counsel for the petitioner requested for further time to file rejoinder.
Let the rejoinder be filed within a week with a copy in advance to the counsel opposite.

List for arguments on 06.10.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER (T)

20.9.2016
(P.K. Sud)